

(2021) 05 GUJ CK 0058

In the Gujarat High Court

Case No : R/Criminal Misc.Application No. 8810 Of 2021

Bharat Jasmat Barvaliya

APPELLANT

Vs

State Of Gujarat & 1 Other(s)

RESPONDENT

Date of Decision : 27-05-2021

Acts Referred:

Citation : (2021) 05 GUJ CK 0058

Hon'ble Judges : Gita Gopi, J

Bench : Single Bench

Advocate : Dhruvin U Mehta, Nisha Thakore

Judgement

Gita Gopi, J

1. RULE. Learned Additional Public Prosecutor waives service of Rule on behalf of the respondent-State.

2. The present application is filed by the applicant â?" accused seeking temporary bail for a period of 07 days in connection with C.R.

No.11210004200092 of 2020 registered with Amroli Police Station, Surat on the ground of marriage of his son.

3. Mr.D.U.Mehta, learned advocate for the applicant submitted that earlier, the marriage of son of the applicant was to be solemnized on 23.05.2021.

As the matter could not be taken up for hearing at the relevant time, the marriage was postponed to 30.05.2021 and the affidavit in that regard has

also been filed by son of the applicant.

4. Ms.Nisha Thakore, learned APP, opposes the present application and submitted not to enlarge the present applicant on temporary bail.

5. Considering this fact into consideration and the jail report, the application is partly allowed. The applicant is ordered to be released on temporary bail

for a period from 29.05.2021 to 04.06.2021, on his furnishing a personal bond of Rs.10,000/- (Rupees Ten Thousand Only) to the satisfaction of the jail

authority, on usual terms and conditions and on a further condition that he shall mark his presence on alternate day at Amroli Police Station, Surat. He

shall surrender to the Jail authorities on 05.06.2021.

5. In addition to regular mode of service, office to send this order to the concerned jail authority by e-mail/Fax or by any other electronic mode. Direct service is permitted.